

IN THE INCOME TAX APPELLATE TRIBUNAL “E” BENCH, MUMBAI

BEFORE MS. KAVITHA RAJAGOPAL, JM
AND
SMT. RENU JAUHRI, AM

ITA No. 1998/Mum/2024
(Assessment Year: 2015-16)

Tarannum Aamer Anwar House, Ground Floor, Pandit Nagla Mini Bye Pass Road, Pandit Nagla, Moradabad, Uttar Pradesh – 244001.	Vs.	Income Tax Officer, 17(1)(1) 1 st Floor, Ayakar Bhavan, M. K. Road, Mumbai – 400020.
PAN/GIR No. AEHPT6622C		
(Assessee)	:	(Respondent)

Assessee by	:	Shri. Paras Mandot, CA
Respondent by	:	Shri. Hemanshu Joshi (Sr. DR)

Date of Hearing	:	27.01.2025
Date of Pronouncement	:	28.01.2025

ORDER

Per Kavitha Rajagopal, J M:

This appeal has been filed by the assessee, challenging the order of the learned Commissioner of Income Tax (Appeals) Delhi ('ld. CIT(A)' for short), National Faceless Appeal Centre ('NFAC' for short) passed u/s.250 of the Income Tax Act, 1961 ('the Act'), pertaining to the Assessment Year ('A.Y.' for short) 2015-16.

2. During the hearing, the learned Authorised Representative ('ld. AR' for short) for the assessee filed an application dated 06.01.2025 stating that the assessee has opted to settle the dispute through the Direct Tax Vivad Se Vishwas Scheme, 2024 along with Form 1 DTVSV 2024.



3. Upon perusal of the same, we deem it fit to dismiss the appeal filed by the assessee as withdrawn with the liberty that the assessee may revive the appeal if the same has not been settled in the DTVSV scheme, if necessary.
4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 28.01.2025

Sd/-
(RENU JAUHRI)
ACCOUNTANT MEMBER

Sd/-
(KAVITHA RAJAGOPAL)
JUDICIAL MEMBER

Mumbai; Dated: 28.01.2025
Karishma J. Pawar (Stenographer)

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent
3. CIT- concerned
4. DR, ITAT, Mumbai
5. Guard File

BY ORDER,

(Dy./Asstt.Registrar)
ITAT, Mumbai